

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.470/97

dt.29-4-97

Between

Sri G. Shankaraiah : Applicant

and

1. Commissioner  
Customs & Central Excise  
Seema Shulk Bhavan  
Basheerbagh  
Hyderabad A.P.

2. Union of India,  
rep. by Secretary  
Department of Revenue  
Min. of Finance  
North Block  
New Delhi

: Respondents

Counsel for the applicant : C.V. Narayana Rao  
Advocate

Counsel for the respondents : N.R. Devaraj  
Sr. CGSC

COURT :

HON. MR. JUSTICE K.M. AGARWAL, CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

*Jm*

28  
OA.470/97

dt.29-4-97

Judgement

Oral order (per Hon. Mr. Justice K.M. Agarwal, Chairman)

Heard the learned counsel for the applicant on admission.

1. By this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant has made a prayer for quashing the Disciplinary proceedings pending against him since 22-4-1994. It was submitted before us that there was no progress in the Departmental Enquiry although the applicant retired in the meanwhile.

2. We are of the view that only on the ground of delay or in view of the retirement of the applicant, the proceedings cannot be directed to be dropped. We are of the view that this petition can be disposed of at the admission stage itself by directing the respondents to dispose of the Enquiry proceedings within a period of six months from the date of receipt of copy of this order.

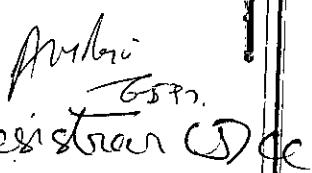
3. Accordingly, we dispose of this petition with a direction to the respondents to dispose of the pending Disciplinary Enquiry against the applicant within a period of six months from the date of receipt of copy of this order. No costs.

  
(H. Rajendra Prasad)  
Member (Admn.)

  
(K.M. Agarwal)  
Chairman

Dated : April 29, 97  
Dictated in Open Court

sk

  
Deputy Registrar (D.R.)

O.A.470/97.

To

1. The Commissioner,  
Customs & Central Excise  
Seema Shulk Bhavan,  
Basheerbagh, Hyderabad A.P.
2. The Secretary, Union of India,  
Dept. of Revenue, Min. of Finance,  
North Block, New Delhi.
3. One copy to Mr.C.V.Narayana Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
5. One copy to D.R.(A) CAT.Hyd.
6. One spare copy.

pwm

SP/1  
10/6/97

T. COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE K.M. Agarwal,  
~~MR.~~ CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD, M.A.

Dated: 29 - 6 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

470/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
प्रेषण/DESPATCH

10 JUN 1997

हैदराबाद बैठक  
HYDERABAD BENCH

pvm